

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2942
ANSWERED ON:14.03.2011
CLEARANCE FOR MINING PROJECTS
Bundela Shri Jeetendra Singh

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the total number of mining projects cleared by the Ministry during last three years;
- (b) the total area of sanctioned mining projects situated in the forest areas, state-wise including Madhya Pradesh;
- (c) the total forest areas is under mining projects in Chhatarpur, Panna, Katni, Damoh, Safgar in Madhya Pradesh;
- (d) whether the Government proposes to review these mining projects in case of violation of the Indian Forest Act, 1927;
- (e) if so, the details thereof; and
- (f) the steps taken/ being taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT & FORESTS (SHRI JAIRAM RAMESH)

- (a) During the period of last three years with effect from 01.01.2008 to 08.03.2011, the Central Government accorded prior approval under the Forest (Conservation) Act, 1980, for diversion of about 33,590 ha. forest land for 369 mining projects.
- (b) & (c) The Central Government, has so far, accorded its prior approval under the Forest (Conservation) Act, 1980, to 1694 proposals involving diversion of about 1,34,456 ha. forest land for mining project. The State/UT-wise details of the same along with district-wise details of the approvals accorded for diversion of forest land for mining projects in Chhatarpur, Panna, Katni, Damoh and Sagar districts of Madhya Pradesh is annexed.
- (d) to (f) On receipt of report on violation of the Indian Forest Act, 1927 or any other forest & environment related Act and Rules framed there-under by any project, including any mining project, the Ministry of Environment & Forests in the Central Government takes appropriate action including suspension and/or withdrawal of approvals, as per the law after examining the facts pertaining to such violation.